

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 2909 of 2020

Kundan Tiwari @ Ashutosh Kumar

...Petitioner

-V e r s u s-

The State of Jharkhand

...Opp. Party

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : - Mr. Ashutosh Ranjan Kumar, Advocate

For the State :- Mr. Sardhu Mahto, A.P.P.

04/26.06.2020

The present bail application is taken up through video conferencing.

Heard learned counsel for the parties.

Petitioner is accused for the offences punishable under Sections 384, 341, 506, 307, 386/34 of the Indian Penal Code, Section 25(1-B)a, 27(1), 35 of the Arms Act and Section 17 of the C.L.A. Act.

Learned counsel for the petitioner submits that the petitioner's bail application was earlier rejected by this Court vide order dated 25.07.2019 passed in B.A. No. 6151 of 2019. By way of present bail application, the petitioner has renewed his prayer for regular bail primarily due the reason that similarly situated co-accused Ramanandan Singh @ Ramnandan Singh has already been granted regular bail by a Bench of this Court vide order dated 22.10.2019 passed in B.A. No. 5432 of 2019. The petitioner is in judicial custody in the present case since 26.01.2019 and at least considering the length of judicial custody, he may be given the privilege of regular bail.

Learned A.P.P. opposes the petitioner's prayer for bail.

Having heard the learned counsel for the parties and keeping in view that the petitioner is in judicial custody in the present case since 26.01.2019 and similarly situated co-accused Ramanandan Singh @ Ramnandan Singh has already been granted bail by a Bench of this Court vide order dated 22.10.2019 passed in B.A. No. 5432 of 2019, I am inclined to enlarge the petitioner on bail. Accordingly, the petitioner, above named, is directed to be released on bail on furnishing bail bond of Rs.20,000/- (rupees twenty thousand) with two sureties of the like amount each to the satisfaction of the learned Principal Sessions Judge, Latehar in connection with Sessions Trial No.87 of 2019, subject to the condition that the petitioner shall co-operate in the trial and shall appear before the trial court as and when required by the said court, failing which the said court is at liberty to pass appropriate order against the petitioner in accordance with law.